DELHI VIDHAN SABHA

Bulletin Part-I

(Brief reord of Proceedings)

Monday, September 1, 1997/Bhdrapad 10, 1919 (Saka)

No. 108

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2.00 P.M.

Felicitation to Hon'ble Speaker

1.

As the Hon'ble Speaker entered the Assembly Hall to preside over the day's sitting, Members from all sides stood up and felicitated him on his 71st Birthday.

Starred Questions

2.

Reply to Starred Question No. 63 which was earlier listed to be the first Question for the day was postponed for 2nd September, 1997 on the request of Chief Minister.

Starred Question Nos. 82 to 87, 89 and 90 and Supplementaries thereto were asked and orally answered.

Replies to Starred Question Nos. 81,88, and 91 to 100 were laid on the Table of the House.

Unstarred Questions

3.

Replies to Unstarred Question Nos. 78 to 110 were laid on the Table of the House.

4.

Immediately after Question Hour, Shri Ramvir Singh Bidhuri stood up to enquire about the fate of Adjournment Motion given notice by him and Shri Deep Chand Bandhu regarding large scale encroachment and constrution on Government land.

Hon'ble Speaker informed him that since the issue was not of recent occurrence and other procedural devices for raising for raising the same were available, the Adjournment Motion could not be admitted. Shri Bandhu and Shri Bidhuri requestedthat the same may therefore be converted into Short Duration Discussion. As the Chief Minister also supported discussion on the subject, the Chair ruled that the subject would be listed for discussion on 2nd September, 1997.

Special Mention

Following members raised matters under Rule 259:-

- 1. Shri Shish Pal (Chief Minister intervened in the matter).
- 2. Shri Jeet Ram Solanki (Chief Minister intervened in the matter).
- 3. Shri M.S. Pawar (Chief Minister intervened in the matter).
- 4. Shri Tek Chand Sharma (Chief Minister intervened in the matter).
- 5. Shri Sat Parkash Rana
 (Minister of Transport intervened in the matter).
- 6. Shri Madan Lal Gaba
 (Chief Minister intervened in the matter).
- Shri Puran Chand Yogi
 (Chief Minister intervened in the matter).
- 8. Shri Jai Kishan
 (Minister of Transport intervened in the matter).
- 9. Shri Mewa Ram Arya
 (Chief Minister intervened in the matter).
- 10. Shri Bodh Raj

 (Chief Minister intervened in the matter).
- 11. Km. Purnima Sethi

 (Minister of Finance intervened in the matter).
- 12. Dr. A.K. Walia
 (Chief Minister intervened in the matter).
- 13. Shri Ram Bhaj

 (Minister of Transport intervened in the matter).

Legislative Proposal

"The Delhi Nursing Council Bill, 1997" was taken into consideration on a motion moved by Dr. Harsh Vardhan, Minister of Health.

The Minister of Health also explained the salient features of the Bill. Shri Jag Parvesh Chandra participated in the debate.

The following amendment of Jag Parvesh Chandra to Section 2 (e) was accepted:-

"'Government' means the Government of Delhi constituted under the Government of National Capital Territory of Delhi Act, 1991 (No. 1 of 1992)."

In Section 3 (1) (h) Shri Jag Parvesh Chandra's amendment that for the words 'to be elected by the Counil", the words "to be elected by the Members themselves be substituted was accepted.

In Section 5 (1) the following amendment was moved by Dr. Harsh Vardhan:-

"The Council shall meet at least once in a year and may meet as many times as necessary in a year to transact its business."

The amendment was accepted ..

In Section 25 (1) and sub-section (b), the word "referral" was substituted by the word "referred" to correct the typographical error.

In Section 25 (4) Shri Jag Parvesh Chandra moved that for the words "outside the State/Union Territory", the words "outside Delhi by any State/Union Territory" be substituted.

The amendment was accepted.

The amended clause reads as under:"The Council may declare that any qualification
granted outside Delhi by any State/Union Territory
shall be a recognised qualification only on or
after a specified date."

All other amendments to various sections and the preamble, moved by Shri Jag Parvesh Chandra were put to vote and negatived by the House.

The House considered the Bill clause by clause and passed the same as amended with the above amendments.

The Bill "The Delhi Nursing Council Bill, 1997, Bill (No. 10 of 1997) was put to vote and passed by the House unanimously.

5.50 P.M.

(The House was adjourned till 2.00 P.M. on Tuesday, 2.9.1997).

P.N. GUPTA SECRETARY

Delhi

Dated 1 September, 1997.